

(A)

Single Bench

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP (IB) No. 319/KB/2017

**CORAM: Hon'ble Member (J) Ms. Manorama Kumari**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9<sup>th</sup> August, 2017, 10.30 A.M**

Name of the Company		Arun Kumar jain -Vs- Upadan Commodities Pvt Ltd	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Operational Creditor — Md Shehabuddin, Advocate

09-08-2017 – CP(IB) No. 319/KB/2017 – Arun Kumar Jain Vs. Upadan  
Commodities Pvt. Ltd.

ORDER

The Ld. Lawyer on behalf of the Operational creditor is present and prayed for some time to get appropriate instructions from his client.

The Corporate debtor is absent. On the last occasion, the Corporate Debtor was present and prayed for some time to arrange for the amount but they have not paid the amount as on date. Today also, they have found absent.

Fixing 21-08-2017.

MANORAMA KUMARI  
MEMBER(J)